

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 818 of 2021

Col. (Dr.) Prafulla Kumar Singh (Retd.)Petitioner

-Versus-

State of Jharkhand & Ors.Respondents

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioners : xxx

For the Respondents : xxx

03/ 19.04.2021 It is specific case of the petitioner that without assigning any reason, he has been deputed on the lower post whereas juniors to the petitioner have been asked to take over charge from him which is against the mandate of law.

Pursuant to the order dated 09.03.2021, respondents were directed to file counter-affidavit but the same has not been filed till date.

Put up this case after three weeks.

In the meantime, interim order dated 09.03.2021 shall remain in force.

[Dr. S.N.Pathak,J]

P.K.S.